

510
Quarterly Progress Report
On Behalf of Respondent No 8
(Chief Secretary, Government of Maharashtra)
in the matter of
EXECUTION APPLICATION NO 23 / 2023
IN
ORIGINAL APPLICATION NO 124 OF 2022
VRINDA BASU
VERSUS
STATE OF MAHARASHTRA AND OTHERS

-
1. In the present matter, as per the Hon'ble National Green Tribunal (NGT) orders dated 01/03/2023, 17/10/2023, 31/01/2024, 19/04/2024, 14/08/2024, 04/11/2024, 03/12/2024 State Government had taken necessary measures and filed affidavits time to time.
 2. In the present matter, the Hon'ble National Green Tribunal (NGT), vide its order dated 07/04/2025, directed the respondent no 8 i.e. Chief Secretary of Maharashtra to submit the latest/last quarterly review within four weeks from the date of uploading of the said order.
 3. Accordingly Chief Secretary of Maharashtra taken a review meeting of all concerned stakeholders on 30/05/2025 at 12:30 PM. The Hon'ble Chief Secretary reviewed the actions taken by various departments / agencies in response to the instructions of the earlier minutes. The concerned departments were instructed to take appropriate follow-up actions. The minutes of the said review meeting are attached as **Annexure-I**.
 4. As per the Hon'ble National Green Tribunal (NGT) orders dated 07/04/2025 and as per the instructions from Chief Secretary, The Principal Secretary Urban development department has taken review meeting of work progress of STPs in Urban Local bodies situated at the bank of Panchganga River on 16/06/2025. The concerned government agencies were instructed to take appropriate follow-up actions. The minutes of the said review meetings are attached as **Annexure-II**.
 5. As per the Hon'ble National Green Tribunal (NGT) orders dated 07/04/2025 and as per the instructions from Chief Secretary, Principal Secretary Water supply and Sanitation department has also taken review of Rural Local bodies situated at the bank of Panchganga River on 16/06/2025. The concerned government / agencies were instructed to take appropriate follow-up actions. The minutes of the said review meetings are attached as **Annexure-III**.
 6. In compliance with this direction, the Hon'ble Chief Secretary has authorized the Secretary, Environment and Climate Change Department to submit the quarterly review status report before the Hon'ble NGT. Accordingly, the quarterly review status report as mentioned above is hereby submitted on behalf of the Chief Secretary of Maharashtra.

Secretary,
Environment and Climate
Change Department

**Draft Minutes of meeting held on 30/11/2025 under the Chairmanship of
Hon'ble Chief Secretary in the case pertaining to Original Application No. 563
of 2022 "Vrinda Basu Vs. State of Maharashtra & Ors.**

1. As per the Hon'ble NGT order dated 01/03/2023, 17/10/2023, 31/01/2024, 19/04/2024, 14/08/2024, 4/11/2024, 03/12/2024 & 07/04/2025 in connection with the Original Application 563/2022 "Vrinda Basu Vs State of Maharashtra and others", meeting was held under the Chairmanship of Hon'ble Chief Secretary, GoM with the officials of Urban Development Department, GoM, Environment and Climate Change Department, GoM, Maharashtra Pollution Control Board, Central Pollution Control Board, National Environmental Engineering Research Institute (NEERI), Kolhapur Municipal Corporation, Ichalkaranji Municipal Corporation and Zilha Parishad Kolhapur & Maharashtra Industrial Development Corporation on 30/05/2025 at 12.30 PM at the office of Hon'ble Chief Secretary. The list of officials present for the meeting is attached herewith.
2. At the beginning, Principal Secretary, Environment and climate change department, GoM has briefed about NGT case in pursuant to the order passed by Hon'ble NGT dtd. 07.04.2025. Then Hon'ble Chief Secretary gone through the issue and discussed the directions given by Hon'ble NGT.
3. Hon'ble Chief Secretary reviewed of actions taken by various departments against recommendations of joint committee and directed as as below: -

Sr. No.	Recommendation of Joint Committee	Directions given by Hon'ble Chief Secretary in previous meeting dated 12/11/2024	Action Taken Report.	Directions given by Hon'ble Chief Secretary
1	The KMC and IMC may be asked to expedite the work of STP which are under construction, remaining interception of natural drain and provide sewage network to remaining are and sewage treatment to cover 100% sewage collection and its treatment. Action plan for the coverage for the remaining are for 100% sewage collection network and treatment may be provided to MPCB	<ul style="list-style-type: none"> Hon'ble Chief Secretary directed Commissioner, Kolhapur Municipal Corporation to complete the work of 100% sewage treatment within next one and half year. Commissioner, Kolhapur Municipal Corporation should submit bar chart with timeline for this work to fulfil the gap between treated & untreated sewage. Hon'ble Chief Secretary also directed Commissioner, 	<p>Principal Secretary UD-2 submitted that regular review of progress of STP works in the state is taken during AMRUT scheme review meeting.</p> <p>KMC has proposed to provide new 03 nos. of STPs of capacity 09 MLD for Jayanti Nalla, 15 MLD for Bapat Camp Nalla & 19.5 MLD for Dudhali Nalla at Maskuti Talav. Work order for the same are issued.</p> <p>Work of 6 MLD capacity STP is in progress and connection of rising</p>	<p>Hon'ble Chief Secretary also directed Principal Secretary UD-2 to take monthly review meeting of work progress of STPs in Urban Local bodies situated at the bank of Panchganga River.</p> <p>Hon'ble Chief Secretary directed Commissioner, Kolhapur Municipal Corporation to complete the work of 100% sewage treatment within stipulated time as per the directions given in an earlier minutes.</p> <p>Hon'ble Chief Secretary directed Commissioner, Kolhapur Municipal</p>

Sr. No.	Recommendation of Joint Committee	Directions given by Hon'ble Chief Secretary in previous meeting dated 12/11/2024	Action Taken Report.	Directions given by by Hon'ble Chief Secretary
		<p>Kolhapur Municipal Corporation to complete execution of 6 MLD STP by 31/12/2024.</p> <ul style="list-style-type: none"> • Hon'ble Chief Secretary directed Commissioner, Ichalkaranji Municipal Corporation to expedite the work after model code of conduct & should be completed all work within one and half year. • Hon'ble Chief Secretary directed CEO of Zilha Parishad & Chief Officers of Hupari Municipal Council, Hatkanangale Municipal Council, Kurundwad Municipal Council & Shirol Municipal Council to complete the work of providing STP within one and half year. 	<p>mains is in progress & as informed by representative it will complete up to June 2025.</p> <p>18 MLD STP of IMC is completed & commissioning of the STP is in progress.</p> <p>Also another 02 STPs are proposed by IMC having capacity of 19.5 MLD & 13 MLD.</p> <p>Municipal councils are in process to prepare DPR for provision of STP.</p>	<p>Corporation to follow the timeline and complete the STP work by June, 2025.</p> <p>Hon'ble Chief Secretary directed Commissioner, Ichalkaranji Municipal Corporation to complete the work of 100% sewage treatment within stipulated time as per the directions given in an earlier minutes.</p> <p>Hon'ble Chief Secretary also directed Principal Secretary Water Supply and Sanitation Department to take monthly review meeting with Zilla Parishad, Kolhapur in this regard for Rural Local bodies situated at the bank of Panchganga River.</p> <p>Hon'ble Chief Secretary directed CEO Z.P. Kolhapur and Chief Officers of concerned municipal councils to complete the work of sewage treatment within stipulated time as per the directions given in an earlier minutes.</p>

Sr. No.	Recommendation of Joint Committee	Directions given by Hon'ble Chief Secretary in previous meeting dated 12/11/2024	Action Taken Report.	Directions given by Hon'ble Chief Secretary
2	Ichalkaranji Municipal Corporation should immediately obtain CTO for 20 MLD of STP which is operational without CTO since 1998. MPCB should take appropriate action against IMC including penalty / levying and recovering of Environmental Compensation.	Hon'ble Chief Secretary directed Commissioner, Ichalkaranji Municipal Corporation to re-apply for Consent before MPCB. Hon'ble Chief Secretary also directed MS, MPCB to expedite the proposal of CTO of Ichalkaranji Municipal Corporation immediately once received to MPCB.	IMC had re-applied for consent, but MPCB has again refused application on 03.05.2025 due to corporation has not paid adequate fees & penal charges.	Hon'ble Chief Secretary directed MPCB and Commissioner, Ichalkaranji Municipal Corporation to expedite the compliance and the Consent case within 7 days.
	Environment compensation as per order in the matter OA No. 673 of 2018 related to news item published in "The Hindu" authored by Shri. Jacob Coshy "More River Stretches are critically polluted CPCB. (Order dated 06.12.2019). Drains carrying untreated sewage functioning of STPs etc. may be levied and recovered from corporations. (KMC and IMC) and other local bodies in the area.	Hon'ble Chief Secretary directed to both KMC & IMC authorities to submit the self-assessed report regarding EDC to Hon'ble NGT within next 15 days i.e. before 28th November, 2024. if same is not reassessed & submit to Hon'ble NGT, it will be assumed that EDC calculated & submitted by MPCB to Hon'ble NGT is acceptable to both corporations & accordingly necessary directions will be issued for deduction of EDC amount from the State allocated funding to above Corporations.	In compliance of Hon'ble NGT order dated 03.12.2024, the Board has recalculate EDC amount in respect of KMC & IMC i.e. Environmental Compensation of Rs. 17,10,00,000/- for KMC & Rs. 9,50,00,000/- for IMC which was already filed before the Hon'ble NGT. In compliance of Hon'ble NGT order dated 07.04.2025, the Board has calculate EDC amount in respect of Respondent No. 11, 12, 13 & 14 (04 Municipal Councils – Hupari Municipal Council, Hatkanangale Municipal Council, Kurundwad Municipal Council	Hon'ble Chief Secretary directed MPCB to expedite the decision regarding EDC amount of municipal councils and submit to Hon'ble NGT before next hearing.

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			& Shirol Municipal Council) & submitted to HQ for approval.	
4	CETP M/s Ichalkaranji Textile development cluster Ltd. (01 MLD) Shri. Laxmi Co-operative Industrial Estate shall ensure to discharge the treated effluent only after meeting with discharge standards. MPCB shall take action against non-compliance of discharge standards for the effluent which was being discharged on agriculture land during the committee visit on 21.10.2022. The pipeline used for conveyance of effluent shall be over ground with proper demarcation for identification.	Hon'ble Chief Secretary directed Chief Executive Officer, MIDC to hold the further procedure regarding tendering & also directed to reconsider the DPR so as to come up with sustainable treatment facility to minimize the operation & maintenance cost, as explained by MIDC the O & M will be much more than the capital cost. Float tender with more sustainable option.	The work of provision of ZLD through MIDC is in process. Department of Industry, Energy & Labour, Government of Maharashtra has passed resolution & sanction Rs. 609.58 Cr for upgradation of existing all CETP for textile units situated at Ichalkaranji & surrounding area. Tender for the said work is opened & under approval stage through MIDC Office.	Hon'ble Chief Secretary directed CEO MIDC to expedite the tendering process and to issue the work order within 15 days.
5	CETPS (M/s Ichalkaranji Textile development cluster Ltd.) 01 MLD at Shri. Laxmi Co-operative Industrial Estate, Tal-Hatkanangale and (M/s Ichalkaranji Textile CETP Ltd. 12 MLD) Ichalkaranji shall expedite their proposal towards achieving ZLD due to non-availability of			

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	adequate land for discharge of treated effluent for irrigation as per CTO condition non-requirement of water for irrigation during the monsoon in such cases treated effluent ultimately find its way into river Panchaganga.			
6	CETP (10 MLD) M/s Kagal Hatkanangale five-star MIDC, Kagal Hatkanangale shall improve / or revamped HRTS including its design considering of local soil and probability saturation over the years and / or make available alternative land for discharge of treated effluent with new additional HRTS.	Hon'ble Chief Secretary directed Chief Executive Officer, MIDC to take the review regarding the same & submit proposal to MPCB accordingly. MIDC to submit report to MPCB twice in a year as per directions of MOEF & CC dated 01.01.2016.	MIDC has appointed consultant for up-gradation of HRTS & recommendations of consultant is submitted by MIDC to NEERI for approval.	Hon'ble Chief Secretary directed MPCB and CEO MIDC to pursue the matter and do the needful.
7	All CETPS shall submit report of studies on impact of soil and ground water quality twice a year (pre monsoon/post monsoon) as per MOEF & CC Notification dated 01.01.2016 to MPCB.			
8	M/s. Ichalkaranji Power loom Mega Cluster (IPMC), Laxmi Co-Operative Industrial Estate, Tal- Hatkanangale shall provide full flagged RO and	• Hon'ble Chief Secretary directed Chief Executive Officer, MIDC to take further necessary action in this regard.	M/s. Ichalkaranji Power Loom Mega Cluster has provided primary, secondary & tertiary treatment followed by RO system. However yet not completed the	• Hon'ble Chief Secretary directed Chief Executive Officer, MIDC and MS, MPCB to take appropriate action against non-

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	MEE as mentioned in CTE. MPCB may take appropriate action for non-compliance such as operation of Industry without CTO and discharge of effluent into nearby drain.	<ul style="list-style-type: none"> Hon'ble Chief Secretary directed MS, MPCB to take appropriate action against non-complying units regularly. 	<p>work of Multiple Effect Evaporator.</p> <p>The Board has granted Consent to Operate to the unit which is valid up to 31/12/2024. Now applied for Renewal of Consent.</p> <p>At present unit is in operation up to 30% production capacity & they are having 03 MLD capacity ETP & treated water is being discharged for irrigation purpose on 100 Acre land.</p>	complying units regularly.
9	Pipeline used by CETPs or Industries for the conveyance of treated effluent for disposal land irrigation should be periodically check in respect of leakages by CETP of concerned Industry through certified engineers and submit to directorate of Industrial safety and health (DISH) and MPCB.	CEO MIDC & MPCB to appoint a team of MPCB & MIDC officials for periodic visits.	<p>Industry has attended the leakages from time to time.</p> <p>Board officials along with members of CETP & MIDC officials visited time to time to check the compliance and till date no any leakage observed by the team.</p> <p>Board has issued Interim Direction to 12 MLD CETP on 18.11.2024 & 01 MLD CETP on 22.04.2025.</p>	CEO MIDC & MPCB to carry out periodic visits time to time to check the compliance.
10	Expert Institute like Central Inland Fisheries Research Institute (CIFRI) may be engaged or committee with expert members from the Fisheries	Hon'ble Chief Secretary directed Principal Secretary (Environment And CC) to constitute the Committee with ToR mentioned in the Hon'ble NGT order.	Environment & Climate Change Department, GoM has constituted committee vide Office Order dated 02.12.2024 under chairmanship of	Hon'ble Chief Secretary directed Secretary, Environment and Climate Change Department to be decide the matter at an earliest and committee

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	Department, Environment Department, Govt. of Maharashtra, Irrigation Department, MPCB, CIFRI may be constituted to investigate fish kill incidence, if any in future and without the route cause of fish kill which are generally occurring in particular month or area.	The committee consists of 1) Regional Officer, MPCB, Kolhapur, 2) Executive Engineer, Water Resources Dept, 3) Assistant Commissioner, Fisheries Dept, 4) Officer from CIFRI. Regional Officer, MPCB, Kolhapur act as a member Conveyor of the committee.	Executive Engineer, Irrigation Department, Kolhapur. Environment and Climate Change Department received the request from The Water Resource Department to change the chairman of the committee.	to take regular meetings in this regard.
11	Investigation may be conducted in respect of fish kill also due to unscientific of banned process for fish catching. The study may be carried out for practice of procedure or commercial fish farming in river Panchaganga through reputed institute like CIFRI by fisheries department in respect of seeding, farming, catching, water quality, size or depth of the river, flow in river etc. and come out with SOP by Fisheries Department.	<ul style="list-style-type: none"> • Hon'ble Chief Secretary directed Secretary (Fisheries) to investigate the incidence of fish kill & take action against the unscientific & banned processes for fish catchment. • Hon'ble Chief Secretary also directed Secretary (Fisheries) to carry out study from reputed institute like CIFRI with respect to practice of procedure or commercial fish farming in river Panchganga & frame SOP accordingly. • Hon'ble Chief Secretary directed MS. MPCB to borne the cost of this study. Fisheries 	Present status awaited from Department of Fisheries..	Hon'ble Chief Secretary directed Secretary (Fisheries) to take a note and do the needful and update the status in 7 days.

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		<p>department to submit the proposal to MPCB in this regard and MPCB agreed to sponsor the study</p>		
12	<p>Kolhapur type WEIR (Bhandara) creates a stagnant water in the river along the stretch when there is lean flow though it is good for other uses of water including irrigation. This affects water quality due to accumulation of pollutant or stagnation of water over a period of time particularly in summer season and may cause fish kill. Therefore, Environment flow should be maintained in the river by Irrigation Department in consultation with other concern department.</p>	<ul style="list-style-type: none"> Hon'ble Chief Secretary directed Additional Chief Secretary (Water Resources) to take appropriate steps to maintain continuous flow in the Panchganga River. Additional Chief Secretary (Water Resources) submitted that now, 15 days rotation is followed in Panchganga river & they will verify technical feasibility of maintaining continuous flow in the Panchganga River & accordingly issued necessary directions immediately. 	<p>MPC Board has issued letter to irrigation department vide dtd. 24/05/2024 and requested to maintain the flow of River. ACS, Water Resource Department, GoM has informed that, to maintain the continuous flow it will require 262 Cusecs water per day i.e. 0.6 TMC for a month and for 6 to 7 months about 4.5 TMC, hence it is not possible to maintain continuous flow in the river.</p>	<p>Hon'ble Chief Secretary directed Water Resources Department to convene a meeting with concerned stakeholders for effective management of water pollution.</p>
13	<p>Online continuous River Quality Monitoring Station may be installed at appropriate locations and data should be share with MPCB, Fisheries Department and Irrigation Department,</p>	<p>Hon'ble Chief Secretary directed MS, MPCB to install Online continuous River Quality Monitoring Station at appropriate locations of Panchganga river immediately as well as other polluting rivers also.</p>	<p>Board is in process of installation of Continuous River Quality monitoring stations for polluted River stretches priority as per CPCB. Retendering for the same is in process & bid will be opened on 09.06.2025.</p>	<p>Hon'ble Chief Secretary directed MS, MPCB to expedite the process of installation of Online continuous River Quality Monitoring Stations.</p>

4. After due deliberation, Hon'ble Chief Secretary, also directed that,
- i. The Local bodies to complete Sewage Treatment Plants at the earliest. No sewage shall be discharged in Panchaganga River in any case and till the completion of STP temporary measures are to be taken for treatment of Sewage.
 - ii. The Secretary, Environment and Climate Change Department to submit quarterly review report in this matter to the Hon'ble NGT on behalf of Chief Secretary of Maharashtra.
 - iii. Principal Secretary, Water Supply & Sanitation Department, GoM & Principal Secretary, Urban Development Department, GoM take review meetings to perusal the matter so as to expedite the work of installation of STP's of local bodies.
 - iv. All the concerned authorities to comply with the direction issued by Hon'ble NGT in a time bound manner.

Meeting concluded with vote of thanks.



महाराष्ट्र शासन
नगर विकास विभाग

४ था मजला, मुख्य इमारत, राजगुरु चौक, मंत्रालय, मुंबई - ४०० ०३२.

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क्रमांक :- बैठक-२०२५/प्र.क्र.१९५/नवि-३३

दिनांक :- २४ जून, २०२५

प्रति,

१. सदस्य सचिव, महाराष्ट्र जीवन प्राधिकरण, मुंबई.
२. राज्य अभियान संचालक, स्वच्छ महाराष्ट्र मिशन, मुंबई.
३. आयुक्त, इचलकरंजी, कोल्हापूर महानगरपालिका.
४. मुख्याधिकारी, कुरूंदवाड, हुपरी, शिरोळ, हातकणंगले नगरपरिषद.

विषय :- प्रधान सचिव, नवि-२ यांच्या अध्यक्षतेखालील पंचगंगा नदी प्रदूषणाच्या अनुषंगाने दिनांक १६ जून, २०२५ रोजीच्या बैठकीचे इतिवृत्त.

महोदय,

उपरोक्त विषयाबाबत प्रधान सचिव (नवि-२) यांच्या अध्यक्षतेखालील पंचगंगा नदी प्रदूषणाच्या अनुषंगाने दिनांक १६ जून, २०२५ रोजी बैठक आयोजित करण्यात आली होती. सदर बैठकीस खालील अधिकारी उपस्थित होते :-

अ.क्र.	अधिकार्यांचे नाव	पदनाम
१	श्री. अभिषेक कृष्णा (भा.प्र.से.)	आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय, नवी मुंबई.
२	श्रीमती. के. मंजुलक्ष्मी (भा.प्र.से.)	आयुक्त, कोल्हापूर महानगरपालिका, कोल्हापूर.
३	श्री. सचिन सहस्त्रबुध्दे	उप सचिव, नगर विकास विभाग, मंत्रालय, मुंबई.
४	श्री. नवनाथ वाठ	राज्य अभियान संचालक, स्वच्छ महाराष्ट्र मिशन, मुंबई.
५	श्री. निलेश पोतदार	अवर सचिव, पर्यावरण व वातावरणीय बदल विभाग, मुंबई.
६	श्रीमती. पल्लवी पाटील	आयुक्त, इचलकरंजी महानगरपालिका, इचलकरंजी
७	श्री. जगन्नाथ साळुंखे	सह संचालक, महाराष्ट्र प्रदूषण नियामक मंडळ.
८	श्री. विशाल पाटील	मुख्याधिकारी, कुरूंदवाड व हातकणंगले नगरपरिषद
९	श्री. अजय नराळे	मुख्याधिकारी, हुपरी व शिरोळ नगरपरिषद
१०	श्री. निलेश मोधावे	अधीक्षक अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ, पुणे.
११	श्री. निखिल घराट	क्षेत्रीय अधिकारी, महाराष्ट्र प्रदूषण नियामक मंडळ, कोल्हापूर
१२	श्री. आय. ए. नाईक	कार्यकारी अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ, कोल्हापूर.

२. पंचगंगा नदी प्रदूषणाच्या अनुषंगाने इचलकरंजी, कोल्हापूर, कुरूंदवाड, हुपरी, शिरोळ व हातकणंगले या नागरी स्थानिक स्वराज्य संस्थांमधील निर्माण होणाऱ्या मलजल निर्मिती व मलप्रक्रियेच्या अनुषंगाने चर्चा होऊन खालीलप्रमाणे निर्णय झाले :-

अ. क्र.	विषय	झालेला निर्णय	संबंधित विभाग	अपेक्षित कालावधी
१	इचलकरंजी महानगरपालिका क्षेत्रात निर्माण होणारे मलजल व त्यावर करण्यात येणाऱ्या मलप्रक्रियेच्या अनुषंगाने बैठकीत चर्चा झाली.	• इचलकरंजी महानगरपालिका क्षेत्रात एकूण ४२ MLD मलजल निर्मिती (Sewage Generation) होत असून सद्यस्थितीस एकूण २० MLD व १८ MLD क्षमतेचे दोन मलप्रक्रिया केंद्र शहरात कार्यान्वित असून दोन्ही मिळून एकूण ३८ MLD पूर्ण	नगर विकास विभाग आयुक्त, इचलकरंजी मनपा	१ महिना

अ. क्र.	विषय	झालेला निर्णय	संबंधित विभाग	अपेक्षित कालावधी
		<p>क्षमतेने शहरातील मलजलावर प्रक्रिया करण्यात येत असल्याचे आयुक्त, इचलकरंजी महानगरपालिका यांनी बैठकीत सांगितले.</p> <ul style="list-style-type: none"> तसेच, शहरातील भविष्यातील मलनिर्मिती विचारात घेता सद्यस्थितीत २० MLD व १३.५ MLD क्षमतेचे दोन मलशुद्धीकरण केंद्र प्रस्तावित असून सद्यस्थितीत २० MLD क्षमतेच्या मलशुद्धीकरण केंद्राच्या Foundation चे काम सुरू असल्याचे व १३.५ MLD क्षमतेच्या मलशुद्धीकरण केंद्रासाठीच्या जागेच्या भूसंपादनाची प्रक्रिया सुरू असल्याचे आयुक्त, इचलकरंजी महानगरपालिका यांनी बैठकीत सांगितले. इचलकरंजी शहरातील मलनिःस्सारण प्रकल्पाचे काम प्राथम्याने पूर्ण होण्याच्या दृष्टीने आवश्यक उपाययोजना करण्याचे तसेच, प्रकल्पाचे काम Bar Chart नुसार होत असल्याबाबत आवश्यक नियोजन इचलकरंजी महानगरपालिकेने प्राथम्याने करण्याचे व प्रकल्पाच्या प्रगतीचा मासिक आढावा घेऊन त्याबाबतचा अहवाल शासनास सादर करण्याचे निर्देश प्रधान सचिव, नवि - २ यांनी दिले. 		
२	कोल्हापूर महानगरपालिका क्षेत्रात निर्माण होणारे मलजल व त्यावर करण्यात येणाऱ्या मलप्रक्रियेच्या अनुषंगाने बैठकीत चर्चा झाली.	<ul style="list-style-type: none"> कोल्हापूर महानगरपालिका क्षेत्रात एकूण १४९.१० MLD मलजल निर्मिती (Sewage Generation) होत असून सद्यस्थितीस महानगरपालिकेमार्फत एकूण १०६.७० MLD मलजलावर प्रक्रिया करण्यात येत असल्याचे आयुक्त, कोल्हापूर महानगरपालिका यांनी बैठकीत सांगितले. तसेच, शहरातील भविष्यातील मलशुद्धीकरण क्षमता विचारात घेता सद्यस्थितीत अमृत अभियानंतर्गत ६ MLD क्षमतेचे मलशुद्धीकरण केंद्राचे काम ९८ % पूर्ण झाले असल्याचे व अमृत २.० अभियानंतर्गत एकूण ४३.५० MLD क्षमतेच्या तीन मलशुद्धीकरण केंद्राचे काम प्रगतीपथावर असल्याचे आयुक्त, कोल्हापूर महानगरपालिका यांनी बैठकीत सांगितले. 	<p>नगर विकास विकास</p> <p>सदस्य सचिव, महाराष्ट्र जीवन प्राधिकरण</p> <p>आयुक्त, कोल्हापूर मनपा</p>	१५ दिवस

W. L. Rao

अ. क्र.	विषय	522 निर्णय	संबंधित विभाग	अपेक्षित कालावधी
		<ul style="list-style-type: none"> केंद्र पुरस्कृत अमृत अभियानंतर्गत प्रगतीपथावर असलेल्या मलनिःस्सारण प्रकल्पातील Pumping Machinery बाबतचा प्रस्ताव महाराष्ट्र जीवन प्राधिकरणाकडे सादर करण्यात आला असल्याचे आयुक्त, कोल्हापूर महानगरपालिका यांनी बैठकीत सांगितले. त्यास अनुसरून प्रस्तुत प्रस्तावाची छाननी अमृत अभियानाची प्रकल्प विकास व व्यवस्थापन सल्लागार असणाऱ्या महाराष्ट्र जीवन प्राधिकरणाने प्राथम्याने करून सदर प्रस्ताव राज्यस्तरीय तांत्रिक समितीसमोर सादर करण्याचे निर्देश प्रधान सचिव, नवि २ यांनी दिले. 		
३	<p>कुरुंदवाड नगरपरिषद क्षेत्रात निर्माण होणारे मलजल निर्मिती व त्यावर करण्यात येणाऱ्या मलप्रक्रियेच्या अनुषंगाने बैठकीत चर्चा झाली.</p>	<ul style="list-style-type: none"> कुरुंदवाड नगरपरिषद क्षेत्रात एकूण १.५० MLD मलजल निर्मिती (Sewage Generation) होत असून शहराची भविष्याची मलप्रक्रियेची क्षमता विचारात घेता मलनिःस्सारण प्रकल्प प्रस्तावित असल्याचे मुख्याधिकारी, कुरुंदवाड नगरपरिषद यांनी बैठकीत सांगितले. कुरुंदवाड नगरपरिषद क्षेत्रासाठी SBM २.० मधून ४ MLD क्षमतेचा प्रकल्प मंजूर असलेल्या राज्य अभियान संचालक, स्वच्छ महाराष्ट्र मिशन यांनी बैठकीत सांगितले. कुरुंदवाड नगरपरिषदेने स्वच्छ महाराष्ट्र अभियानातून (SBM २.०) प्रकल्प प्रस्तावास तांत्रिक मान्यता घेऊन प्रस्ताव तात्काळ शासनास सादर करावा व सदर प्रकल्पाचा प्रस्ताव विहित मार्गाने शासनास प्राप्त झाल्यानंतर सदर प्रकल्पास SBM २.० मधून मंजूरी देण्याच्या अनुषंगाने विभागाने प्राथम्याने कार्यवाही करण्याचे निर्देश प्रधान सचिव, नवि-२ यांनी दिले. 	<p>नगर विकास विकास</p> <p>सदस्य सचिव, महाराष्ट्र जीवन प्राधिकरण</p> <p>राज्य अभियान संचालक, स्वच्छ महाराष्ट्र मिशन, मुंबई.</p> <p>मुख्याधिकारी, कुरुंदवाड नगरपरिषद</p>	१५ दिवस
४	<p>हुपरी नगरपरिषद क्षेत्रात निर्माण होणारे मलजल व त्यावर करण्यात येणाऱ्या मलप्रक्रियेच्या अनुषंगाने बैठकीत चर्चा झाली.</p>	<ul style="list-style-type: none"> हुपरी नगरपरिषद क्षेत्रात एकूण २.१० MLD मलजल निर्मिती (Sewage Generation) होत असून शहराची भविष्याची मलप्रक्रियेची क्षमता विचारात घेता SBM २.० मधून ५.९ MLD क्षमतेचा मलनिःस्सारण प्रकल्प असल्याचे मुख्याधिकारी, हुपरी नगरपरिषद यांनी बैठकीत सांगितले. 	<p>नगर विकास विकास</p> <p>मुख्याधिकारी, हुपरी नगरपरिषद</p>	१५ दिवस

Bhaskar
21.06.2024

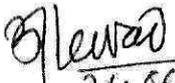
अ. क्र.	विषय	झालेला निर्णय	संबंधित विभाग	अपेक्षित कालावधी
		<ul style="list-style-type: none"> हुरी नगरपरिषदेच्या स्वच्छ महाराष्ट्र अभियानातून (SBM २.०) अंतर्गत मलनिःस्सारण प्रकल्पाचे काम प्राथम्याने पूर्ण करण्याचे निर्देश प्रधान सचिव, नवि-२ यांनी दिले. 		
५	शिरोळ नगरपालिका क्षेत्रात निर्माण होणारे मलजल व त्यावर करण्यात येणाऱ्या मलप्रक्रियेच्या अनुषंगाने बैठकीत चर्चा झाली.	<ul style="list-style-type: none"> शिरोळ नगरपरिषद क्षेत्रात एकूण १.३० MLD मलजल निर्मिती (Sewage Generation) होत असून शहराची भविष्याची मलप्रक्रियेची क्षमता विचारात घेता नगरोत्थान महाभियानांतर्गत ६ MLD क्षमतेच्या मलनिःस्सारण प्रकल्पाचे काम प्रगतीपथावर असल्याचे मुख्याधिकारी, शिरोळ नगरपरिषद यांनी बैठकीत सांगितले. शिरोळ नगरपरिषदेच्या मलनिःस्सारण प्रकल्पाचे काम प्राथम्याने पूर्ण होण्याच्या दृष्टीने आवश्यक उपाययोजना तसेच, प्रकल्पाचे काम Bar Chart नुसार होत असल्याबाबत आवश्यक नियोजन शिरोळ नगरपरिषदेने प्राथम्याने करण्याचे निर्देश प्रधान सचिव, नवि - २ यांनी दिले. 	नगर विकास विकास मुख्याधिकारी, शिरोळ नगरपरिषद	१५ दिवस
६	हातकणंगले नगरपरिषद क्षेत्रात निर्माण होणारे मलजल व त्यावर करण्यात येणाऱ्या मलप्रक्रियेच्या अनुषंगाने बैठकीत चर्चा झाली.	<ul style="list-style-type: none"> हातकणंगले नगरपरिषद क्षेत्रात एकूण ०.६० MLD मलजल निर्मिती (Sewage Generation) होत असून शहराची भविष्याची मलप्रक्रियेची क्षमता विचारात घेता SBM २.० मधून २.५ MLD क्षमतेचा मलनिःस्सारण प्रकल्प प्रस्तावित असल्याचे मुख्याधिकारी, हातकणंगले नगरपरिषद यांनी बैठकीत सांगितले. प्रस्तुत प्रकल्पाच्या अनुषंगाने खाजगी जागेचे मूल्यांकन अंतिम करण्याची कार्यवाही सुरू असून सदर कार्यवाही एक आठवड्यात अंतिम होणार आल्याचे मुख्याधिकारी, हातकणंगले नगरपरिषद यांनी बैठकीत सांगितले. तसेच, जागेअभावी प्रस्तुत प्रकल्पाच्या तांत्रिक मान्यता घेण्याची कार्यवाही बाकी असल्याचे मुख्याधिकारी, हातकणंगले नगरपरिषद यांनी बैठकीत सांगितले. हातकणंगले नगरपरिषदेच्या SBM २.० अंतर्गत प्रस्तावित मलनिःस्सारण प्रकल्पातील मलशुद्धीकरण केंद्राच्या जागेच्या भूसंपादनाची कार्यवाही प्राथम्याने 	नगर विकास विकास सदस्य सचिव, महाराष्ट्र जीवन प्राधिकरण राज्य अभियान संचालक, स्वच्छ महाराष्ट्र मिशन, मुंबई. मुख्याधिकारी, हातकणंगले नगरपरिषद	१५ दिवस

Alenao

अ. क्र.	विषय	524 निर्णय	संबंधित विभाग	अपेक्षित कालावधी
		<p>करण्याचे निर्देश प्रधान सचिव, नवि - २ यांनी दिले.</p> <ul style="list-style-type: none"> तसेच, SBM २.० अंतर्गत प्रस्तावित मलनिःस्सारण प्रकल्पाच्या अनुषंगाने तांत्रिक मान्यता घेण्याची कार्यवाही प्राथम्याने करून याबाबतचा प्रस्ताव शासनास सादर करावा व सदर प्रकल्पाचा प्रस्ताव विहित मार्गाने शासनास प्राप्त झाल्यानंतर सदर प्रकल्पास SBM २.० मधून मंजूरी देण्याच्या अनुषंगाने विभागाने प्राथम्याने कार्यवाही करण्याचे निर्देश प्रधान सचिव, नवि-२ यांनी दिले. 		
७	<p>इचलकरंजी, कोल्हापूर, कुरूंदवाड, हुपरी, शिरोळ, हातकणंगले मनपा / नपा क्षेत्रातील संबंधित नागरी स्थानिक स्वराज्य संस्थांमार्फत करण्यात येत असलेल्या उपाययोजनांच्या अनुषंगाने बैठकीत चर्चा झाली.</p>	<ul style="list-style-type: none"> इचलकरंजी, कोल्हापूर, कुरूंदवाड, हुपरी, शिरोळ, हातकणंगले मनपा / नपा क्षेत्रातील मलनिःस्सारण प्रकल्पाचे काम प्राथम्याने पूर्ण होण्याच्या दृष्टीने आवश्यक उपाययोजना प्राथम्याने कराव्यात व मलनिःस्सारणाबाबतच्या प्रकल्पांच्या / उपाययोजनांच्या अनुषंगाने आपल्या स्तरावर वेळोवेळी आढावा घेऊन याबाबतचा मासिक अहवाल संबंधित आयुक्त/ मुख्याधिकारी यांनी प्रत्येक महिन्याला शासनास सादर करण्याचे निर्देश प्रधान सचिव, नवि - २ यांनी दिले. 	<p>आयुक्त, कोल्हापूर, इचलकरंजी मनपा</p> <p>मुख्याधिकारी, कुरूंदवाड हुपरी, शिरोळ, हातकणंगले नगरपालिका</p>	१ महिना

३. उपरोक्त परिच्छेद क्र. २ मधील कार्यवृत्तातील निर्णयाच्या अनुषंगाने आवश्यक कार्यवाही करण्यात यावी, ही विनंती.

आपला,


24.06.2015
(गजानन आलवाड)

कक्ष अधिकारी, महाराष्ट्र शासन

प्रत :- प्रधान सचिव, नगर विकास विभाग (नवि-२), मंत्रालय, मुंबई.



Government of Maharashtra
Urban Development Department
4th Floor, Main Building, Hutatma Rajguru Chowk,
Mantralaya, Mumbai-32

Email ID : gajanan.alewad@nic.in

CR :- Meeting-2025/C.R.195/UD-33

Date :- 24th June, 2025

To,

1. Member Secretary, Maharashtra Jeevan Pradhikaran, Mumbai.
2. State Mission Director, Swachh Maharashtra Mission, Mumbai.
3. Commissioner, Ichalkaranji, Kolhapur Municipal Corporation.
4. Chief Officer, Kurundwad, Hupari, Shirol, Hatkanangale Municipal Council.

Subject: Minutes of the meeting held on 16th June, 2025, under the chairmanship of the Principal Secretary (UD-2), regarding Panchganga River pollution.

1. A meeting was organized on June 16, 2025, under the chairmanship of the Principal Secretary (UD-2), regarding Panchganga River pollution. The following officers were present at the said meeting:

S.No.	Officer's Name	Designation
1	Shri. Abhishek Krishna, I.A.S.	Commissioner and Director, Directorate of Municipal Administration, Navi Mumbai.
2	Smt. K. Manjulakshmi, I.A.S.	Commissioner, Kolhapur Municipal Corporation, Kolhapur.
3	Shri. Sachin Sahastrabudde	Deputy Secretary, Urban Development Department, Mantralaya, Mumbai.
4	Shri. Navnath Wath	State Mission Director, Swachh Maharashtra Mission, Mumbai.
5	Shri. Nilesh Potdar	Under Secretary, Environment and Climate Change Department, Mumbai.
6	Smt. Pallavi Patil	Commissioner, Ichalkaranji Municipal Corporation, Ichalkaranji
7	Shri. Jagannath Salunkhe	Joint Director, Maharashtra Pollution Control Board.
8	Shri. Vishal Patil	Chief Officer, Kurundwad and Hatkanangale Nagar Parishad
9	Shri. Ajay Narale	Chief Officer, Hupari and Shirol Nagar Parishad
10	Shri. Nilesh Modhave	Superintending Engineer, Maharashtra Industrial Development Corporation, Pune.
11	Shri. Nikhil Gharat	Regional Officer, Maharashtra Pollution Control Board, Kolhapur
12	Shri. I. A. Naik	Executive Engineer, Maharashtra Industrial Development Corporation, Kolhapur.

2. Regarding the Panchganga River pollution, a discussion was held concerning sewage generation and treatment in the ULBs of Ichalkaranji, Kolhapur, Kurundwad, Hupari, Shirol, and Hatkanangale, and the following decisions were made:

S.No	Subject	Decision Taken	Concerned Agency	Timeline
1	A discussion was held in the meeting regarding the sewage generated in Ichalkaranji Municipal Corporation area and its treatment.	<ul style="list-style-type: none"> • The Commissioner, Ichalkaranji Municipal Corporation, stated in the meeting that a total of 42 MLD of sewage is generated in the Ichalkaranji Municipal Corporation area, and currently, two sewage treatment plants with capacities of 20 MLD and 18 MLD, totalling 38 MLD, are operational and processing the city's sewage at full capacity. • Furthermore, considering the future sewage generation in the city, two sewage treatment plants with capacities of 20 MLD and 13.5 MLD are currently proposed. The Commissioner, Ichalkaranji Municipal Corporation, informed that the foundation work for the 20 MLD capacity plant is underway, and the land acquisition process for the 13.5 MLD capacity plant is in progress. • Principal Secretary (UD-2), directed that necessary measures be taken to complete the Ichalkaranji city sewerage project on priority, and that the Ichalkaranji Municipal Corporation prioritize planning for the project's progress according to the Bar Chart. Principal Secretary (UD-2) also instructed to submit a monthly progress report to the government. 	Urban Development Department Commissioner, Ichalkaranji Municipal Corporation	1 month
2	A discussion was held in the meeting regarding the sewage generated in Kolhapur Municipal Corporation area and its treatment.	<ul style="list-style-type: none"> • The Commissioner, Kolhapur Municipal Corporation, stated in the meeting that a total of 149.10 MLD of sewage is generated in the Kolhapur Municipal Corporation area, and currently, 106.70 MLD of sewage is being treated by the Municipal Corporation. • Furthermore, considering the future sewage treatment capacity of the city, the Commissioner, Kolhapur 	Urban Development Department Member Secretary, Maharashtra Jeevan Pradhikaran	15 days

S.No	Subject	Decision Taken	Concerned Agency	Timeline
		<p>Municipal Corporation, informed in the meeting that the work of a 6 MLD capacity sewage treatment plant under the AMRUT Mission is 98% complete, and the work of three sewage treatment plants with a total capacity of 43.50 MLD under the AMRUT 2.0 Mission is in progress.</p> <ul style="list-style-type: none"> The Commissioner, Kolhapur Municipal Corporation, informed that the proposal regarding the Pumping Machinery in the ongoing sewerage project under the Centrally Sponsored AMRUT Mission has been submitted to the Maharashtra Jeevan Pradhikaran. In this regard, the Principal Secretary (UD-2), directed the Maharashtra Jeevan Pradhikaran, which is the Project Development and Management Consultant for the AMRUT Mission, to prioritize the scrutiny of this proposal and submit it to the State Level Technical Committee. 	<p>Commissioner, Kolhapur Municipal Corporation</p>	
3	<p>A discussion was held in the meeting regarding sewage generation and treatment in Kurundwad Municipal Council area.</p>	<ul style="list-style-type: none"> The Chief Officer, Kurundwad Municipal Council, stated in the meeting that a total of 1.50 MLD of sewage is generated in the Kurundwad Municipal Council area, and a sewerage project is proposed considering the future sewage treatment capacity of the city. The State Mission Director, Swachh Maharashtra Mission, stated in the meeting that a 4 MLD capacity project has been sanctioned for Kurundwad Municipal Council under SBM 2.0. Principal Secretary (UD-2), directed Kurundwad Municipal Council to obtain technical Sanction for the project proposal under Swachh Maharashtra Mission (SBM 2.0) and submit the proposal to the government immediately. Further instructed the department to prioritize action for approving the 	<p>Urban Development Department</p> <p>Member Secretary, Maharashtra Jeevan Pradhikaran</p> <p>State Mission Director, Swachh Maharashtra Mission, Mumbai.</p> <p>Chief Officer, Kurundwad Municipal Council</p>	15 days

S.No	Subject	Decision Taken	Concerned Agency	Timeline
		project under SBM 2.0 once the proposal is received by the government through the proper channel.		
4	A discussion was held in the meeting regarding the sewage generated in Hupari Municipal Council area and its treatment.	<ul style="list-style-type: none"> The Chief Officer, Hupari Municipal Council, stated in the meeting that a total of 2.10 MLD of sewage is generated in the Hupari Municipal Council area, and a 5.9 MLD capacity sewerage project under SBM 2.0 is planned considering the future sewage treatment capacity of the city. Principal Secretary (UD-2), directed that the work of the sewerage project under Swachh Maharashtra Mission (SBM 2.0) for Hupari Municipal Council be completed on priority. 	Urban Development Department Chief Officer, Hupari Municipal Council	15 days
5	A discussion was held in the meeting regarding the sewage generated in Shirol Municipal Council area and its treatment.	<ul style="list-style-type: none"> The Chief Officer, Shirol Municipal Council, stated in the meeting that a total of 1.30 MLD of sewage is generated in the Shirol Municipal Council area, and the work of a 6 MLD capacity sewerage project under Nagarothan Mahabhiyan is in progress, considering the future sewage treatment capacity of the city. Principal Secretary (UD-2), directed Shirol Municipal Council to prioritize necessary measures for the timely completion of the Shirol Municipal Council sewerage project, and also to prioritize necessary planning for the project's progress according to the Bar Chart. 	Urban Development Department Chief Officer, Shirol Municipal Council	15 days
6	A discussion was held in the meeting regarding the sewage generated in Hatkanangale Municipal Council area and its treatment.	<ul style="list-style-type: none"> The Chief Officer, Hatkanangale Municipal Council, stated in the meeting that a total of 0.60 MLD of sewage is generated in the Hatkanangale Municipal Council area, and a 2.5 MLD capacity sewerage project under SBM 2.0 is proposed, considering the future sewage treatment capacity of the city. 	Urban Development Department Member Secretary, Maharashtra Jeevan Pradhikaran	15 days

S.No	Subject	Decision Taken	Concerned Agency	Timeline
		<ul style="list-style-type: none"> • The Chief Officer, Hatkanangale Municipal Council, stated in the meeting that the process of finalizing the valuation of private land for the proposed project is underway and will be completed within one week. • The Chief Officer, Hatkanangale Municipal Council, also stated in the meeting that the process of obtaining technical approval for the project is pending due to lack of land. • Principal Secretary (UD-2), directed that the land acquisition process for the sewage treatment plant under the proposed sewerage project for Hatkanangale Municipal Council under SBM 2.0 be carried out on priority. • Furthermore, Principal Secretary (UD-2), directed that the technical sanction process for the proposed sewerage project under SBM 2.0 be carried out on priority, and the proposal be submitted to the government. Principal Secretary (UD-2) further instructed the department to prioritize action for approving the project under SBM 2.0 once the proposal is received by the government through the proper channel. 	<p>State Mission Director, Swachh Maharashtra Mission, Mumbai.</p> <p>Chief Officer, Hatkanangale Municipal Council</p>	
7	<p>A discussion was held in the meeting regarding the measures being undertaken by the respective ULBs in Ichalkaranji, Kolhapur, Kurundwad, Hupari, Shirol, and Hatkanangale Municipal Corporation/Municipal Council areas.</p>	<ul style="list-style-type: none"> • Principal Secretary (UD-2), directed that necessary measures for the timely completion of sewerage projects in Ichalkaranji, Kolhapur, Kurundwad, Hupari, Shirol, and Hatkanangale Municipal Corporation/Municipal Council areas be prioritized. Principal Secretary (UD-2), also instructed the concerned Commissioners/Chief Officers to periodically review the sewerage projects/measures at their level and submit a monthly report to the government every month. 	<p>Commissioner, Kolhapur, Ichalkaranji Municipal Corporation</p> <p>Chief Officer, Kurundwad, Hupari, Shirol, Hatkanangale Municipal Council</p>	1 month

3. It is requested that necessary action be taken in accordance with the decisions in the minutes from paragraph no. 2 above.

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Yours

**(Gajanan Alewad)
Desk Officer (UD-33),
Government of Maharashtra**



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Annexure III

महाराष्ट्र शासन

पाणी पुरवठा व स्वच्छता विभाग

७ वा मजला, गो.ते. रुग्णालय इमारत संकुल, क्रॉफर्ड मार्केटजवळ,
लोकमान्य टिळक मार्ग, नविन मंत्रालय इमारत, मुंबई-४०० ००१

Email: wssd.ws@mah.gov.in

दिनांक: १८/०६/२०२५

स्वभामि- २०२५ /प्र.क्र.३९/पापु-०८

प्रति,

१. अवर सचिव तथा शा.श्रे.२
पर्यावरण व वातावरणीय बदल विभाग,
मंत्रालय, मुंबई

विषय:- पंचगंगा नदी प्रदुषणाच्या अनुषंगाने मा. हरित लवाद, पुणे यांच्याकडे दाखल
मूळ अर्ज क्र.५६३/२०२२ (वृंदा बसू वि. महाराष्ट्र राज्य) या प्रकरणी
मा.लवादाने दि.३.१२.२०२४ व दि.७.४.२०२५ रोजी दिलेल्या निर्देशानुसार
त्रैमासिक अहवाल सादर करणेबाबत...

- संदर्भ:- १. पर्यावरण व वातावरणीय बदल विभाग, मंत्रालय यांचे दि.१९.०५.२०२५
रोजीचे पत्र
२. विभागाचे पत्र समक्रमांक, दि.२९.०५.२०२५

उपरोक्त विषयाच्या अनुषंगाने संदर्भाधीन पत्र क्र.१ अन्वये पंचगंगा नदी प्रदुषणाच्या अनुषंगाने
मा. हरित लवाद, पुणे यांच्याकडे दाखल मूळ अर्ज क्र.५६३/२०२२ (वृंदा बसू वि. महाराष्ट्र राज्य) या
प्रकरणी मा.लवादाने दि.३.१२.२०२४ व दि.७.४.२०२५ रोजी दिलेल्या निर्देशानुसार त्रैमासिक अहवाल
सादर करणेबाबतची निर्देश देण्यात आले आहेत. त्यानुषंगाने प्रकरणी, मुख्य कार्यकारी अधिकारी,
जिल्हा परिषद, कोल्हापूर यांच्याकडून प्राप्त अहवालाची प्रत संदर्भ क्र.२ अन्वये यापुर्वीच सादर
करण्यात आलेला आहे.

०२. मा. हरित लवादाच्या आदेशाच्या अनुषंगाने प्रधान सचिव (पाणी पुरवठा व स्वच्छता विभाग)
यांच्या अध्यक्षतेखाली दि.१६.०६.२०२५ रोजी आढावा घेण्यात आला सदर बैठकीचे इतिवृत्त पुढील
उचित कार्यवाहीस्तव सोबत जोडण्यात येत आहे. कृपया अहवालाची नोंद घेण्यात यावी, ही विनंती.

RSS
18/6/25
(राणी देवकते)

कक्ष अधिकारी, महाराष्ट्र शासन

सोवत:- वरीलप्रमाणे

निवळ बर

पंचगंगा नदी प्रदूषण मुक्तीच्या अनुषंगाने मा.प्रधान सचिव यांच्या अध्यक्षतेखाली दि.१६.०६.२०२५ रोजी पार पडलेल्या बैठकीचे इतिवृत्त.

पंचगंगा नदी प्रदूषण मुक्तीच्या अनुषंगाने मा. हरीत लवाद, पुणे यांच्याकडे दाखल मूळ अर्ज क्र. ५६३/२०२२ (वृंदा बसू वि. महाराष्ट्र) याप्रकरणी मा. लवादाने दि. ०३.१२.२०२४ व दि. ०७.०४.२०२५ रोजी दिलेल्या निर्देशानुसार केलेल्या कामकाजाचा आढावा घेण्यासाठी दिनांक १६.०६.२०२५ रोजी दुपारी ३.०० वाजता प्रधान सचिव, पाणी पुरवठा व स्वच्छता विभाग यांच्या अध्यक्षतेखाली ऑनलाईन व ऑफलाईन पध्दतीने आढावा बैठक पार पडली आहे. सदर बैठकीत खालीलप्रमाणे अधिकारी उपस्थित होते.

अ.क्र.	बैठकीस उपस्थित अधिका-यांचे नाव	पदनाम
१.	श्री. ई. रविंद्रन	अभियान संचालक, स्वच्छ भारत मिशन (ग्रा.), राज्य पाणी व स्वच्छता मिशन, बेलापूर
२.	श्रीम. नेत्रा मानकामे	उप सचिव, पाणी पुरवठा व स्वच्छता विभाग, मंत्रालय
३.	श्री.सुधाकर मोडवे	अधिक्षक अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ, कोल्हापूर (ऑनलाईन)
४.	श्रीम. माधुरी परिट	उप मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, कोल्हापूर (ऑनलाईन)
४.	श्री.नागेंद्र मुतकेकर	जिल्हा प्रशासकीय अधिकारी, जिल्हा अधिकारी कार्यालय, कोल्हापूर (ऑनलाईन)

सदर बैठकीत पंचगंगा नदी प्रदूषणाच्या अनुषंगाने मा. हरीत लवाद, पुणे यांच्याकडे दाखल मूळ अर्ज क्र. ५६३/२०२२ (वृंदा बसू वि. महाराष्ट्र) याप्रकरणी मा.लवादाच्या दि. ०३.१२.२०२४ व दि. ०७.०४.२०२५ रोजीच्या निर्देशानुसार अनुसरून प्रदूषण राखण्याच्या दृष्टीने करण्यात आलेल्या उपाययोजनांचा प्रधान सचिव, पाणी पुरवठा व स्वच्छता विभाग यांच्यामार्फत खालीलप्रमाणे आढावा घेण्यात आला आहे.

अ.क्र.	विषय	प्रधान सचिव, पाणी पुरवठा व स्वच्छता विभाग यांनी दिलेले निर्देश	कार्यवाही करावयाचे विभाग
१.	पंचगंगा नदी खो-यातील ८९ गावातील सांडपाण्यामुळे होणा-या प्रदूषणाबाबत करण्यात आलेल्या उपाययोजनांबाबत.	१. पंचगंगा नदी खो-यातील ८९ गावांतील एकूण १९.६९ MLD निर्माण होणा-या सांडपाण्यापैकी ३९ गावांतील (५००० पेक्षा कमी लोकसंख्या) २८ कामे पूर्ण झाली आहेत. उर्वरीत ११ गावांतील कामांना प्रशासकीय मान्यता प्रदान करणे बाकी आहे. तर ५००० पेक्षा जास्त लोकसंख्या असलेल्या ५० गावांपैकी ४५ गावांकरिता ४० कामांचे प्रशासकीय मान्यता आदेश देण्यात आले आहेत. या कामांमुळे १६.१८ MLD सांडपाण्यावर उपाययोजना करण्यात येणार आहे. उर्वरीत ५ गावांमधील ३.५३ MLD सांडपाण्यावर उपाययोजना करण्याकरिता तात्काळ कार्यवाही करणे आवश्यक आहे. सबब, स्वच्छ भारत मिशन (ग्रा.) टप्पा-२ अंतर्गत कामांची गती वाढविण्यात यावी. २. स्वच्छ भारत मिशन (ग्रा.) टप्पा-२ अंतर्गत सर्व कामांना प्रशासकीय मान्यता देऊन कामे तातडीने पूर्ण करावीत. सर्व प्रलंबीत कामे नोव्हेंबर, २०२५ अखेरपर्यंत पर्यंत पूर्ण करण्याची कार्यवाही करण्यात यावी.	कार्यवाही करावयाचे विभाग मुख्य कार्यकारी अधिकारी, पाणी पुरवठा व स्वच्छता विभाग, कोल्हापूर.

		<p>३. स्वच्छ भारत मिशन (ग्रा.) अंतर्गत निधी शिवाय वाढीव निधीची गरज भासल्यास, अशा कामांसाठी जिल्हा परिषदेच्या अन्य निधीतून अथवा जिल्हा नियोजन समिती कडून निधी उपलब्ध करून घ्यावा.</p> <p>४. स्वच्छ भारत मिशन (ग्रा.) अंतर्गत घालून दिलेल्या कालमर्यादा तसेच मा. हरित लवादाच्या निर्णयानुसार कामे विहित कालमर्यादेत पूर्ण करण्यात यावीत.</p>	
३.	<p>महाराष्ट्र औद्योगिक विकास महामंडळाकडून प्रदुषण रोखण्याच्या दृष्टीने करण्यात येणा-या उपाययोजनांवाबत.</p>	<p>अधिक्षक अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळमार्फत खालीलप्रमाणे नमूद करण्यात आले</p> <p>१. Vision Earth Care संस्थेचे डॉ. चंद्रशंखर यांच्याशी शाश्वत सांडपाणी प्रक्रिया उपायांसाठी चर्चा झाली. उच्च TDS सांडपाण्यासाठी जैवविघटनशील रसायनांची पूर्वप्रक्रिया सुचविली, मात्र ZLD हीच व्यवहार्य व परिणामकारक पद्धत असल्याचे स्पष्ट झाले.</p> <p>२. MIDC DPR पुनरावलोकन बैठकीत खर्च व कार्यक्षमता वाढविण्यासाठी बायोगॅस, सौरऊर्जा, बहुइंधन वॉयलर्स, ९०% पाण्याचा पुनर्वापर, व MPCB/CPCB नियमानुसार CETP संचालन सुचविले आहे.</p> <p>३. MPCBने नैसर्गिक विसर्गास नकार दिल्याने ७५% पुनर्वापरासह संमतीपत्र अद्ययावत करण्यात आले. परिणामी, सांडपाणी विसर्ग ५.० MLD वरून ३.० MLD करण्यात आला.</p> <p>४. सर्व ६ CETP युनिट्समध्ये ७५% पुनर्वापरक्षम ZLD प्रणाली कार्यरत आहेत. NEERI अहवालाच्या आधारे HRTS प्रणाली सुधारण्याचे काम सुरु होणार आहे.</p> <p>५. MPCB, MIDC व CETP युनिट्सकडून नियमित संयुक्त पाहणी सुरु आहे. उल्लंघन आढळल्यास कारवाई होईल. नियोजनानुसार त्वरीत कार्यवाही करण्यात यावी.</p>	<p>मुख्य कार्यकारी अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ, कोल्हापूर.</p>
८.	<p>जिल्हाधिकारी कोल्हापूर यांच्याकडून पंचगंगा नदी प्रदुषणात करण्यात येणा-या उपाययोजनांवाबत.</p>	<p>जिल्हाधिकारी यांनी मांडले की,</p> <p>१. जिल्हा नियोजन समिती (DPC) च्या अर्थसंकल्पातून निधी उपलब्ध करून देण्यात आला आहे.</p> <p>२. नागरोत्थान योजनेच्या (Nagarothan Scheme) अंतर्गतही काही कामे प्रस्तावित करण्यात आलेली आहेत.</p> <p>३. शिरोळ व हूपरी नगरपालिके अंतर्गत अनुक्रमे २.१ MLD व २.३ MLD क्षमतेच्या सांडपाणी व्यवस्थापन प्रकल्पांचे नियोजन करण्यात आले आहे.</p> <p>४. स्वच्छ भारत मिशन (शहरी) अंतर्गत सविस्तर प्रकल्प अहवालांचे (DPR) पुनरावलोकन (Revision) करण्यात आले असून संबंधित प्रकल्पांसाठी तांत्रिक मान्यता (Technical Sanction) प्राप्त झाले आहे.</p> <p>एकूण ४९.५ MLD निर्माण होणा-या सांडपाण्यापैकी ४३.५ MLD सांडपाण्याचे प्रदुषण रोखण्यासाठी हाती घेण्यात आलेल्या कामांकरिता कार्यारंभ आदेश देण्यात आले आहेत. माहे डिसेंबर, २०२६ पर्यंत कामे पूर्ण करण्याचे नियोजन आहे. सदर कामे त्वरीत पूर्ण करून घेण्यात यावी.</p>	<p>जिल्हाधिकारी, कोल्हापूर</p>

सर्व उपस्थितांचे आभार मानून बैठक समाप्त झाली.

Minutes of the Meeting held on 16.06.2025 under the Chairmanship of the Principal Secretary regarding Panchganga River Pollution Abatement

In connection with the Panchganga River Pollution Abatement, a review meeting was convened on 16th June 2025 at 3:00 PM under the chairmanship of the Principal Secretary, Water Supply and Sanitation Department, Government of Maharashtra. The purpose of the meeting was to assess the progress made in compliance with the directions issued by the Hon'ble National Green Tribunal, Pune, in Original Application No. 563/2022 (Vrinda Basu vs. State of Maharashtra) vide orders dated 03.12.2024 and 07.04.2025. The meeting was conducted in hybrid mode (online and offline), and the following officers were present:

List of Participants

Sr. No.	Name	Designation
1	Mr. E. Ravendiran (I.A.S)	Mission Director, Swachh Bharat Mission (Gramin), SWSM, Mumbai
2	Mrs. Netra Mankame	Deputy Secretary, Department of Water Supply and Sanitation, Mantralaya
3	Mr. Sudhakar Modve	Superintendent Engineer, MIDC, Pune Region (Online)
4	Mrs. Madhuri Parit	Deputy CEO, Zilla Parishad, Kolhapur (Online)
5	Mr. Nagendra Mutkekar	District Municipal Administrative Officer, Kolhapur (Online)

In the said meeting, a comprehensive review was taken under the chairmanship of the Principal Secretary, Water Supply and Sanitation Department, regarding the measures implemented for pollution abatement in the context of the Panchganga River. The review was conducted in light of the directions issued by the Hon'ble National Green Tribunal, Pune, in Original Application NO. 563/2022 (Vrinda Basu vs. State of Maharashtra) vide orders dated 03.12.2024 and 07.04.2025.

Sr. No.	Subject	Directives Issued by the Chair	Department Responsible
1.	Regarding the measures taken to address the pollution caused by wastewater from 89 villages in the Panchganga river basin.	<ol style="list-style-type: none"> 1. Out of the total 19.69 MLD wastewater generated from 89 villages: In 39 villages (population <5,000), 28 works have been completed; administrative approvals for 11 villages are pending. Out of 50 villages (population >5,000), 45 villages are covered through 40 sanctioned projects, targeting 16.18 MLD. Immediate action is required to address the remaining 3.53 MLD from 5 villages. 2. All pending administrative approvals under SBM-G Phase II must be expedited, and physical execution completed by November 2025. 3. In cases where SBM-G funds are insufficient, additional funds may be sourced through alternative Zilla Parishad heads or District Planning Committee (DPC). 4. All interventions must strictly adhere to the implementation timelines mandated under SBM-G and as per directions of the Hon'ble National Green Tribunal. 	Chief Executive Officer, Zilla Parishad, Kolhapur

2.	Regarding the measures being taken by the Maharashtra Industrial Development Corporation (MIDC) for pollution prevention.	<ol style="list-style-type: none"> 1. MIDC has initiated technical consultations with Vision Earth Care; pre-treatment using biodegradable chemicals has been recommended for high-TDS wastewater. ZLD has been identified as the only viable and effective treatment methodology. 2. The revised DPR incorporates measures such as biogas generation, solar power, multi-fuel boilers, reuse of 90% treated water, and CETP operations in conformity with MPCB/CPCB standards. 3. Due to MPCB's refusal for natural discharge, consent has been updated with a 75% reuse condition, reducing final discharge from 5.0 MLD to 3.0 MLD. 4. All 6 CETP units are operating with functional ZLD systems (75% reuse enabled). Upgradation of HRTS is being initiated based on NEERI recommendations. 5. Regular joint inspections by MPCB, MIDC, and CETP authorities are underway. Strict compliance and immediate corrective measures must be ensured in case of any deviation. 	CEO, MIDC, Kolhapur
3.	Regarding the measures being taken by the Collector, Kolhapur District to address the pollution in the Panchganga River.	<p>The District Collector Stated That,</p> <ol style="list-style-type: none"> 1. Budgetary allocation has been provided through the District Planning Committee (DPC) for wastewater management projects. 2. Additional project proposals have been submitted under the Nagarothan Yojana. 3. STP projects have been planned for Shirol and Hupari Municipal Councils with capacities of 2.1 MLD and 2.3 MLD respectively. 4. Detailed Project Reports (DPRs) under SBM (Urban) have been revised and duly accorded Technical Sanction. 5. Against the total wastewater generation of 49.5 MLD, works have been sanctioned for treatment of 43.5 MLD. Work orders have been issued and completion is targeted by December 2026. <p>All work should be complete on priority.</p>	Collector, Kolhapur District.

The meeting concluded with a vote of thanks to all the participants.
